

- (iv) The Export (Quality Control and Inspection) Act, 1963.

Voluntary Quality Control is exercised through the following legislations :

(i) Agriculture Produce Grading and Marketing Act; and

(ii) Indian Standards Institution Certification Marks Act.

The Government had at one time considered the question of introducing a separate comprehensive legislation for quality control of goods meant for internal consumption. However, considering the complexities involved, the large number of products and the varying situations from area to area, it was not considered feasible to have any Central Order in this respect.

Amendment of Constitution to take away Property Right

162. SHRI B. K. DASCHOWDHURY :
SHRI S. M. KRISHNA :

Will the MINISTER OF LAW AND JUSTICE (VIDHI AUR NYAYA) MANTRI be pleased to state :

(a) whether any proposal to amend the Constitution to take away the property right from the Fundamental Rights is under consideration of Government ; and

(b) if so, by what time the decision is likely to be taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE VIDHI AUR NYAYA MANTRALAYA MEN RAJYA MANTRI (SHRI NITIRAJ SINGH CHAUDHARY) : (a) No, Sir.

(b) Does not arise.

Increase in incidents of breaking and looting of wagons around Calcutta, Howrah and Assansol

163. SHRI CHANDRAPPAN : Will the MINISTER OF RAILWAYS (RAIL MANTRI) be pleased to state :

(a) whether incidents of breaking and looting of wagons are increasing in and around Calcutta, Howrah and Assansol Zone ;

(b) if so, the reasons thereof ;

(c) the number of such cases during 1968, 1969, 1970 and 1971 so far and the total compensation paid by the Railways on this account ;

(d) the steps Government have taken and propose to take to check such incidents ; and

(e) the results thereof ?

THE MINISTER OF RAILWAYS (RAIL MANTRI) (SHRI HANUMANTHAIYA) : (a), (b), (c) & (e). The information is being collected and will be laid on the Table of the Sabha.

(d) A statement is attached.

Statement

Steps taken to check breaking and looting of wagons :

(i) In order to avoid tampering with the consignments loaded in wagons, they are sealed, rivetted, padlocked or E.P. Locked and provided with dunnage (in consignments susceptible to bleeding) ;

(ii) In order to localise thefts, seal checking is done at every checking point ;

(iii) Yards and goods sheds etc, are watched round the clock by the R.P.F. ;

(iv) Trains carrying valuable commodities are escorted by the R.P.F. ;

(v) Vulnerable sectors, yards/spots are patrolled by the R.P.F. with or without arms or by R.P.F. Dog Squads ;

- (vi) In order to localise bad spots, a Pilot Scheme has been introduced on selected pairs of stations on different railways, which include transshipment points, where loading and unloading of affected commodities is closely supervised ;
- (vii) Plain clothes staff of R.P.F. are deployed to collect intelligence with a view to tracking down criminals ;
- (viii) Special detective staff are detailed to collect intelligence regarding receivers of stolen property and raids are organised on their shops/godowns with the assistance of Police ;
- (ix) Crime Intelligence staff of Railways and the Central Crime Bureau of the Railway Board are deployed to conduct surprise raids to effect red-handed arrests of the culprits ;
- (x) Close co-ordination between the R.P.F. and the Government Railway Police and the Local Police is maintained at various levels to deal effectively with the criminals and receivers of stolen property ;
- (xi) Special drives are conducted against the receivers of stolen property and cases are prosecuted under the Railway Property (Unlawful Possession) Act, 1965.

इंजीनियरिंग उद्योगों की अधिष्ठापित क्षमता का पूर्ण उपयोग

164. श्री ईश्वर चौधरी :
श्री मुहम्मद शरीफ :
श्री आर० वी० बड़े :

क्या आद्योगिक विकास मंत्री यह बताने को कृपा करेंगे कि :

(क) क्या यह सच है कि इंजीनियरिंग एसोसियेशन के अध्यक्ष ने यह कहा है कि 500 करोड़ रुपये के मूल्य का अतिरिक्त उत्पादन

इंजीनियरिंग उद्योग की उत्पादन क्षमता के पूर्ण उपयोग द्वारा प्राप्त किया जा सकता है जिससे देश की आर्थिक स्थिति सुधर सकती है ; और

(ख) यदि हां, तो इस सम्बन्ध में सरकार की क्या प्रतिक्रिया है और प्रस्तावित कार्यक्रम क्या है ?

औद्योगिक विकास मंत्रालय में राज्य-मंत्री (श्री घनश्याम ओझा) : (क) दि इंजीनियरिंग एसोसियेशन आफ इण्डिया के अध्यक्ष ने कहा था कि इंजीनियरी उद्योगों के उत्पादन को बढ़ाने की भी गुंजाइश है ।

(ख) उत्पादन को बढ़ाने की दृष्टि से सरकार ने लाइसेंस नीति को उदार कर दिया है जिसके अनुसार ऐसे एकक जिनका विनियोजन 1 करोड़ रुपये से कम है कुछ शर्तों के अधीन लाइसेंस से मुक्त कर दिये गये हैं । सरकार ने औद्योगिक लाइसेंसों के लिए उद्योगों की 'प्रतिबन्धित' सूची को भी समाप्त कर दिया है । सरकार आयात नीति को विशेषकर पूंजीगत सामान सम्बन्धी नीति को और भी उदार बना रही है / बनाने की सोच रही है ।

दोषपूर्ण मत पत्र

165. श्री ईश्वर चौधरी : क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि :

(क) हाल में लोक सभा तथा कुछ राज्य विधान सभाओं के मध्यावधि चुनावों के सिलसिले में दोष-पूर्ण मत-पत्रों के स्थान पर कितने मत-पत्र छापने पड़े ;

(ख) उसका लेखा-जोखा रखने सम्बन्धी नियमों तथा विनियमों का व्यौरा क्या है ;

(ग) क्या सरकार का विचार दोष-पूर्ण